

Proceedings are conducted through CISCO Webex vide order no. 256/257-288/RG/DHC/2021 dated 08.04.2021.

**FIR No.35/21
P.S Nabi Karim
State vs. Sonam @ Tara Babu
21.05.2021**

**Present: Mr. Mohit Gupta, Ld. APP for the State.
Mr. Faraz Khan, Ld. LAC for the accused.**

An application to release three items of accused during arrest has been filed.

Let the report be called from the concerned IO alongwith the seizure memo.

Put up for filing the report of IO on **26.05.2021**.

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Duty MM/ Delhi
21.05.2021**

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**FIR No.62/21
P.S Roop Nagar
u/s: 356/379/411/34 IPC
State Vs. Titu@Jatin**

21.05.2021

**Present: Mr. Mohit Gupta, Ld. APP for the State.
Mr. Faraz Khan, Ld. LAC for the accused.**

An interim bail application under section 437 Cr.P.C. has been filed.

In the reply dated 20.05.2021, concerned ASI has informed the Court that bail application is already pending in the Court of Sh. Arul Verma, Ld. ASJ and is listed for today.

Accordingly, matter stands adjourned.

Put up for arguments on the application on **24.05.2021**.

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Proceedings are conducted through CISCO Webex vide order no. 256/257-288/RG/DHC/2021 dated 08.04.2021.

**FIR No.74/21
P.S Darya Ganj
u/s: 392/411 IPC**

21.05.2021

**Present: Mr. Mohit Gupta, Ld. APP for the State.
Mr. Faraz Khan, Ld. LAC for the accused.**

On 19.05.2021, Ld. Duty MM Reliever (Central) had called for the status report from the concerned Jail Superintendent. The report has not yet been filed. Another opportunity is granted to file status report.

Let report be called from the concerned Jail Superintendent for **25.05.2021**.

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Duty MM/ Delhi
21.05.2021**

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**FIR No.0138/21
P.S Darya Ganj
u/s: 25 Arms Act
State vs. Md. Juneed
21.05.2021**

**Present: Mr. Mohit Gupta, Ld. APP for the State.
Mr. Prashant, Ld. LAC for the accused.**

An application under section 439 Cr.P.C. has been filed on behalf of the accused / applicant namely Md. Juneed for granting of regular bail.

Put up for filing of reply by the concerned IO on

22.05.2021.

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Proceedings are conducted through CISCO Webex vide order no. 256/257-288/RG/DHC/2021 dated 08.04.2021.

**FIR No.219/21
P.S Darya Ganj
u/s: 379 IPC
State Vs. Sanjay**

21.05.2021

**Present: Mr. Mohit Gupta, Ld. APP for the State.
Mr. Faraz Khan, Ld. LAC for the accused.**

It has been submitted by Ld. LAC that accused has been falsely implicated in the present case and has been in JC since 18.05.2021. Ld. Counsel for the applicant has submitted that accused clearly falls in Guidelines issued by High powered committee on 04.05.2021 under clause (ii) wherein undertrials facing trial in cases with maximum imprisonment of 7 years or less can be released on interim bail as long as they have been in custody for 15 days or more.

Same has been opposed by Ld. APP for the State on the basis of report filed by concerned IO on 20.05.2021. The IO has submitted that the accused / applicant is not in custody in the present case. The accused / applicant is in custody in another matter.

Considering the reply filed by the IO. The accused / applicant is not in custody in the present case. The accused / applicant is in custody in another matter. Hence, the present bail application filed in FIR number No. 219/2020 is infructuous and stands disposed off as dismissed.

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FIR No.407/20
P.S Roop Nagar
u/s:498A/307/306/302/34 IPC
State vs. Abhishek Kumar

21.05.2021

Present: Mr. Mohit Gupta, Ld. APP for the State.
Mr. Vineet Jain, Ld. Counsel for the accused/applicant.

Second application under Section 167 (2) Cr.P.C. for default bail has been filed on behalf of the accused / applicant, Abhishek Kumar.

Ld. Counsel for applicant/accused submits that the accused has been granted interim bail by Ld. Sessions Court yesterday i.e. 20.05.2021.

Ld. Counsel requests for short adjournment on the ground that chargesheet is yet to be produced by the concerned IO.

Heard and Allowed.

Matter stands adjourned.

Put up for before concerned Ld. MM for hearing on the application for **31.05.2021**.

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Proceedings are conducted through CISCO Webex vide order no. 256/257-288/RG/DHC/2021 dated 08.04.2021.

**FIR No.745/15
P.S Roop Nagar
u/s: 380/451/34 IPC
State Vs. Roshan Singh**

21.05.2021

**Present: Mr. Mohit Gupta, Ld. APP for the State.
Mr. Faraz Khan, Ld. LAC for the accused.**

An interim bail application for a period of 90 days has been filed on behalf of the accused person under section 437, Cr.P.C. It is stated that the accused has been falsely implicated in the present case and has been in judicial custody since 25.02.2021. It is stated that the accused/applicant falls under sub-clause (ii) category of guidelines laid down by High Powered Committee on 04.05.2021 and the accused must be granted bail in light of alarming rise in covid-19 cases within the jail premises.

Ld. APP has opposed the present bail application.

Considering the documents and submissions made by both the sides, this Court has taken into account the previous conviction report of the accused/ applicant and the order dated 17.02.2017 of the Court of Sh. Dharmendra Rana, Ld. ACMM, Tis Hazari. The previous conviction report shows the involvement of accused in 11 criminal matters, out of which accused is in Judicial custody in 5 criminal matters.

Secondly, he has jumped the bail in one matter and been declared proclaimed offender by the Court of Sh. Dharmendra Rana, Ld. ACMM, Tis Hazari on 17.02.2017. He absconded after being granted bail and was arrested again by HC Kapil Kumar on 25.02.2021. Hence,

there is high likelihood of him jumping bail again.

Considering the proviso laid down by High Powered Committee in its meeting dated 11.05.2021 that *“if a Under Trial Prisoner falling in one of the eleven criteria laid down by this committee in the minutes of meeting dated 4th May 2021 and in/or in any of the two categories laid down hereinabove, has three or more criminal cases pending against him, then his case shall not be considered for grant of bail”*, and the fact that accused has already jumped bail once and has been recently arrested, the Court does not deem it fit to grant interim bail to the accused.

The present bail application stands dismissed.

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FIR No.008478/21
P.S Darya Ganj
u/s: 379/411/34 IPC
State Vs. Nadeem Khan

21.05.2021

Present: Mr. Mohit Gupta, Ld. APP for the State.
None for the applicant/ accused.

None has been appeared on behalf of the accused.

Accordingly, matter stands adjourned.

Put up for **22.05.2021**.

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